

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422
IA/867/ND/2022 Intervention
Petition/28/ND/2022 IA/2410/ND/2021 in IB/651/ND/2020

IN THE MATTER OF:

Nuvision Delhi Pvt Ltd	...	Applicant
Versus		
Flywheel Logistics Solutions Pvt Ltd	...	Respondent

Under Section 7 of (IBC), 2016

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Vivek R.Mohanty for Loadstone Pvt. Ltd.
For the Respondent	:	Mr. Udayan Jain, Mr. Raj Surana, Mr. Ranjan Mishra, Advs., for R-2 in IA/2410/ND/2021, Ms. Prachi Johri, Ms. Abhipsa Sahu, Advs., for R-1 and R-2 in IA 2410/2021

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present physically and submitted that stay granted by Hon'ble Delhi High Court is still in existence and both the parties are directed to file a memo along with a copy of the order of Hon'ble Delhi High Court within one week. List this matter on **01.07.2024**.

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DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)